

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, the actual number of beggars who have been re-arrested after one or two months' release?

SHRIMATI VIOLET ALVA: That does not arise out of this. I have not got the figures.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, the number of trained personnel working in this Poor House?

SHRIMATI VIOLET ALVA: I have not got those figures.

SHRI AMOLAKH CHAND: May I know, Sir, whether the attention of the hon. Home Minister has been drawn to the new type of beggars in Connaught Place or Connaught Circus, I mean girls and women of Tibet and Bhutan pestering foreigners? If so, what steps are being taken to cordon off these beggars from this area?

SHRIMATI VIOLET ALVA: I have observed this myself and all possible steps are being taken by the police to solve this problem.

SHRI V. K. DHAGE: May I know, Sir, when there is accommodation for 500 beggars, why is their number not increasing in the Poor House?

SHRI GOVIND BALLABH PANT: The Poor House is under a private body. We are giving grants. We cannot force them to accommodate more than they are doing. But I myself feel that the Poor House is not being administered in a very satisfactory way. This problem is receiving our attention whether . . .

SHRI V. K. DHAGE: Is it a fact . . .

MR. CHAIRMAN: Let him complete first.

SHRI GOVIND BALLABH PANT: . . . to make a bigger grant or to adopt other means so that a satisfactory solution may be reached.

SHRI V. K. DHAGE: Is it a fact, Sir, that the number of beggars is not increasing because of one of the reasons being that the grant that the Government of India used to give to this Poor House has been reduced?

SHRI GOVIND BALLABH PANT: The figure has been given by the Deputy Minister. We propose to increase the grant next financial year.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if Government has made any recommendation to change the name of the Poor House, and may I know, Sir, what crafts are being taught to the beggars during their stay?

SHRI GOVIND BALLABH PANT: So far as the name goes, I have suggested that the name should be changed.

SHRI M. P. BHARGAVA: May I know, Sir, whether there are any government representatives on the Board of Management?

SHRI GOVIND BALLABH PANT: Perhaps, there are. I cannot say definitely.

HISTORICAL SIGNIFICANCE OF ROCK-CUT CAVES OF PITALHORA

*228. **SHRI V. K. DHAGE:** Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state whether it is a fact that the rock-cut caves at Pitalhora have given out very interesting information? If so, what new light do they throw on the history of India?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sculptures of winged animals and yakshas along with crystal reliquaries have been revealed but the finds though very interesting do not appear to throw any new light on the history of India.

SHRI V. K. DHAGE: May I know, Sir, what is the expenditure that has been incurred in this regard?

SHRI HUMAYUN KABIR: We do not have the break-up. This was in course of the normal work of the Department. If the hon. Member wants, I can get the figures for him.

SHRI V. K. DHAGE: May I know, Sir, whether the excavations are still continuing?

SHRI HUMAYUN KABIR: I think excavation in this particular site has been completed.

INDUSTRIAL DISPUTES CASES FILED IN SUPREME COURT

*229. { †SHRI BHUPESH GUPTA:
SHRI J. V. K.
VALLABHARAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases relating to industrial disputes admitted in the Supreme Court in the years 1956, 1957 and 1958;

(b) the number of such cases disposed of during each of those years;

(c) the number of cases referred to in part (a) above which are pending at present; and

(d) the number of cases in which stay orders (i) against labour and (ii) against management are in force at present?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) The number of such cases admitted by the Supreme Court during the years 1956, 1957 and 1958 was respectively 24, 115 and 109.

(b) The number of cases disposed of out of the above during the three years 1956, 1957 and 1958 was respectively 4, 32 and 40.

(c) Out of the number of cases mentioned in part (a) above, a total

†The question was actually asked on the floor of the House by Shri Bhupesh Gupta.

number of 172 cases was pending on 1-2-59. Out of these, 5 cases were of the year 1956, 75 cases were of the year 1957 and 92 cases were of the year 1958.

(d) The information is not readily available.

SHRI BHUPESH GUPTA: May I know, Sir, in how many of these cases in each year the Attorney General appeared for the employers?

SHRI GOVIND BALLABH PANT: I do not know.

SHRI BHUPESH GUPTA: May I know, Sir, whether the hon. Home Minister's attention has been drawn to the fact that in a large number of cases the Attorney General and his Assistants are appearing on behalf of the employer, whereas the juniors work on behalf of the working people and the employees?

SHRI GOVIND BALLABH PANT: I do not know if the Attorney General is appointed to appear on behalf of the employers. I think he is free to enter into any such arrangements. We have no control over his private practice.

SHRI BHUPESH GUPTA: May I know, Sir, whether in that case the hon. Minister's attention has been drawn to any proposal suggesting that this practice of the Attorney General appearing on behalf of the employer should be put a stop to in the interest of industrial relations, let alone our socialist standards?

SHRI GOVIND BALLABH PANT: I do not think it has anything to do with socialism.

SHRI BHUPESH GUPTA: Having regard to the fact that we are supposed to be living in a State of socialism, I wonder whether the Attorney General must inevitably appear on behalf of the employer. May I know, Sir, why there is so much delay in the disposal